

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 155/MP/2022**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Indian Railways (IR)

Respondents : Jindal India Thermal Power Limited (JITPL) and Anr.

**Petition No. 194/MP/2022 along with IA No.22/2023**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Agreement for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : Northern Railways (NR) and Anr.

Date of Hearing : 11.4.2023

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Pulkit Agarwal, Advocate, IR  
Shri Akshat Jain, Advocate, JITPL  
Shri Shikhar Verma, Advocate, JITPL  
Ms. Shefali Tripathi, Advocate, JITPL  
Shri Debajyoti Majumdar, ERLDC  
Shri Alok Mishra, ERLDC

**Record of Proceedings**

At the outset, learned counsels for Jindal India Thermal Power Limited (JITPL) as well as Northern Railways (IR) prayed for some time to permit the parties to complete the pleadings in the amended petitions. Learned counsels submitted that vide Record of Proceedings for the hearing dated 17.1.2023 both JITPL and IR were permitted to amend their respective pleadings and while the parties have filed the amended Petitions in compliance thereof, they may be permitted to file their respective reply and rejoinder to these amended petitions.



2. Considering the request of the learned counsel for JITPL and IR, the Commission permitted the parties to file their reply to amended petition within three weeks with copy to the other side who may file their rejoinder within three weeks thereafter.

3. The Petitions shall be listed for hearing on 12.7.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**